

bilateral Agreement/MoU on Tourism Cooperation with Republic of Korea (South) and Thailand.

Tourist parks in the country

2924. SHRI D.P. TRIPATHI : Will the Minister of TOURISM be pleased to state :

(a) whether it is a fact that Government is planning to set up tourism parks in the country; if so, the details thereof; and

(b) whether it is also a fact that Government would take the help of private persons in setting up these parks; if so, whether locations have been finalized?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI) : (a) and (b) The development and promotion of tourism including setup of tourism parks in the country for holding the tourists for a longer period as well as adopting public-private partnership model for their development are primarily the responsibility of the State Governments/Union Territory (U.T.) Administrations. However, Ministry of Tourism (MoT) provides Central Financial Assistance (CFA) to various State Governments/Union Territory Administrations for the development of various tourism projects prioritized in consultation with them subject to availability of funds, inter-se priority and adherence to the scheme guidelines.

Implementation of Forest Rights Act

2925. SHRIMATI JHARNA DAS BAIDYA : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) the details of State Government who have not taken proper care for implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 along with action taken or proposed to be taken in this regard;

(b) whether the tribal lands have been transferred in violation of rules, to the various industries and whether tribals are being uprooted from their original sites of dwelling in the name of development in the country, if so, the details thereof, State-wise along with the reasons thereof; and